

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 7**  
**(IB)-399(PB)/2022**

**IN THE MATTER OF:**

Kissan Impex Private Limited  
Vs.  
Anita Garg

.... Petitioner/Applicant  
.... Respondent

**Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : None  
For the Respondent : None

**ORDER**

**IA-3122/2022**

When the matter was called, neither the RP nor the Counsel representing him appeared.

In the interest of justice, list the matter **on 16.07.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**